# NATIONAL COMPANY LAW TRIBUNAL

### SINGLE BENCH

## **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/61/2017

NAME OF THE PETITIONER(S) : NIMISHA NIHAR DOCTOR

NAME OF THE RESPONDENT(S)

: MALABAR ENVIRO VISION PVT LTD

**UNDER SECTION** 

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

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# **ORDER**

Shri Dhirem R Dave, PCS representing the petitioner present. Shri Kunjal Dalal, PCS representing R2 present. Heard the submissions of the PCS representing the petitioner. It appears that the provisions under Sec.244 of the Companies Act, 2013, have been complied with. The petition is admitted for hearing.

PCS representing the petitioner insisted, submitting that there is an urgent need for passing orders in relation to the interim relief (1). PCS representing the respondent objected to grant of interim relief and prayed time for filing counter. Having heard both the sides and having perused the records, this Tribunal is satisfied that a prima facie case is made out. This Tribunal is inclined to allow the respondents to convene the EGM on 18.11.2017 but it is directed not to implement any decisions in relation to the agenda without the leave of this Tribunal. Time is enlarged at request for filing a detailed counter by the counsel for respondents. Put up on 15.12.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy Member (Judicial)